

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 6 SEP 1994

APPLICATION NUMBER: 1053 of 1994

APPLICANTS:

Sri K.C. Gangaiiah
To.

RESPONDENTS:

Collector of Central Excise,
Bangalore and others

① Sri C.R. Goway, Advocate,
No. 318, Third Floor,
Kurubarasangha Buildings
Gandhinagar I Main,
BANGALORE-560009

② Sri M. Vasudeva Rao, Addl CGSC
High Court Bldg, Bangalore-1

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER~~, passed by this Tribunal in the above
mentioned application(s) on 17 15 August 94

Issued on

6/9/94

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A.No.1053/94

WEDNESDAY THIS THE SEVENTEENTH DAY OF AUGUST 1994

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

K.C. Gangaiah,
S/o Chikkathappa,
aged 44 years

Working as Lower Division Clerk,
Office of the
Collector of Central Excise,
Queens Road, Bangalore.

... Applicant

[By Advocate Shri C.R. Goulay]

v.

1. The Collector of Central
Excise and Customs,
Central Revenue Buildings,
Queen's Road,
PB No.5400,
Bangalore-560 001.

2. The Deputy Collector of
Central Excise [P&V] HQrs,
C.R.Buildings,
Queen's Road,
Bangalore-560 001.

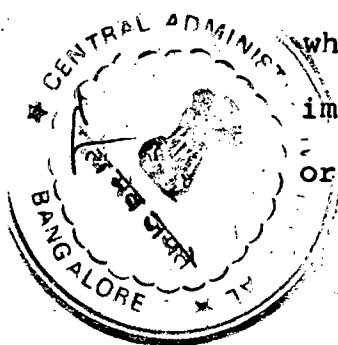
... Respondents

[By Advocate Shri M. Vasudeva Rao ...
Addl. Central Govt. Standing Counsel]

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. After having heard Shri R.U. Goulay, for the applicant and the learned Standing Counsel for the department, we are little amazed that the applicant who had a clear right of appeal, as mentioned in the impugned order, which states in ^{an} many ^{ways} that the order is liable to be appealed against to the higher



authority and what is more Rule 23[c] of CCS [CCA] Rules also providing for such a contingency, nonetheless the applicant has come straight to us.

2. Be that as it may we now direct the applicant to exhaust the right of appeal under law and thereafter come to us if need be. The applicants herein will prefer such appeals within one month from the date of this order and on receipt of the same the Appellate Authority will dispose of the same within two months thereafter. Pending disposal of such appeal which is to be preferred as indicated above the impugned ^{an} reversion will stay put and not operate. There will be no costs.

Sd/-
MEMBER[A]

Sd/-
VICE-CHAIRMAN

bsv



TRUE COPY

Sd/-
Section Officer 6/9
Central Administrative Tribunal
Bangalore Bench
Bangalore